

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH - COURT NO. II

Excise Appeal No. 52219 of 2018

(Arising out of order-in-appeal No. BHO-EXCUS-002-APP-422-17-18 dated 15.02.2018 passed by the Commissioner (Appeals) Central Goods & Service Tax, Customs and Central Excise, Raipur).

M/s M. J. Steel Pvt. Limited

Plot No. 68, Phase-II,
Siltara Industrial Area, Raipur
Chhattisgarh.

Appellant

VERSUS

**Commissioner, Customs, Central Excise
and Customs & Service Tax**

Tikrapara, Dhamtari Road, Raipur
Chhattisgarh.

Respondent

APPEARANCE:

None for the appellant

Sh. O. P. Bisht, Authorised Representative for the respondent

CORAM:

HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR. RAJU, MEMBER (TECHNICAL)

FINAL ORDER NO. 50462/2022

DATE OF HEARING/DECISION: 20.05.2022

ANIL CHOUDHARY:

The appellant has applied for settlement of its tax disputes under the SVLDR Scheme, 2019. The tax dispute has now been fully and finally settled, for which a certificate has been issued in SVLDRS-4 by the Revenue. A copy of which has been placed on record.

2. Accordingly, this appeal is disposed of under SVLDR Scheme, 2019.

(Dictated and pronounced in open Court).

(Anil Choudhary)
Member (Judicial)

(Raju)
Member (Technical)